

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

FRIDAY, THE 20TH DAY OF JANUARY 2023 / 30TH POUSHA, 1944

WP(C) NO. 2007 OF 2023

PETITIONER:

RISA
AGED 40 YEARS
W/O.BIJU,
THEKKINIYATH HOUSE,
PERINCHERY.P.O.,
THRISSUR DISTRICT
, PIN - 680306
BY ADV P.G.MAHESHKUMAR

RESPONDENTS:

- 1 THE REGIONAL TRANSPORT OFFICER/ TAXATION OFFICER
REGIONAL TRANSPORT OFFICE, COLLECTORATE P.O., AYYANTHOLE,
THRISSUR, PIN - 680003
- 2 THE JOINT REGIONAL TRANSPORT OFFICER/TAXATION OFFICER
SUB REGIONAL TRANSPORT OFFICE, TRIPRAYAR, IIND FLOOR, MINI CIVIL
STATION, TRIPRAYAR,, PIN - 680567

OTHER PRESENT:

ADV. THUSHARA JAMES (SR GP)

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
20.01.2023, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

JUDGMENT

Petitioner confines his relief in the writ petition to a direction to the respondent to accept repayment of motor vehicle tax arrears demanded for the vehicle bearing registration No.KL-08/X.2111 in instalments.

2. I have heard the learned counsel for the petitioner as well as the learned Senior Government Pleader for the respondents.

3. Having regard to the circumstances now prevailing, as well as the contentions raised by the learned counsel for the petitioner, I am of the view that, since this Court had, in other writ petitions, granted the relief of equated monthly instalments for clearing the arrears of motor vehicles tax, petitioner be also granted similar reliefs as in other writ petitions.

4. Accordingly, there will be a direction to the respondent to accept the motor vehicles tax arrears

..3..

relating to vehicle bearing registration No.KL-08/X.2111 in six equated monthly instalments, the first of which shall commence from 31.01.2023 Needless to say, in the event of default of any of the instalments, the benefit granted under this judgment shall not be available to the petitioner. The writ petition is disposed of as above.

Sd/-

GOPINATH P.

JUDGE

APPENDIX OF WP(C) 2007/2023

PETITIONER EXHIBITS

Exhibit P1

TRUE COPY OF THE CERTIFICATE OF REGISTRATION IN
RESPECT OF KL-08/X.2111

Exhibit P2

TRUE COPY OF THEREQUEST SUBMITTED BY THE PETITIONER
BEFORE THE 1ST RESPONDENT DATED 13-12-2022

RESPONDENTS' EXHIBITS:NIL

TRUE COPY

P.A.TO JUDGE